

Hunger Strikes

2482. Shri Atam Das: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose to ban the hunger strike and to introduce some legislation in this regard; and

(b) if so, when?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir

(b) Does not arise

Transfer of Government Employees to Autonomous Bodies

2483. Shri S. M. Joshi: Will the Minister of Home Affairs be pleased to state

(a) whether a Government employee who applies for a post for his betterment in some autonomous body or Council which is 100 per cent financed by Government, is not allow the benefits of his past service including those of retirement benefits while such benefits are permissible to those Government employees who apply for some posts from one department to another department of another Ministry or whose services are lent from one department of a Ministry to an autonomous body or a Council which is 100 per cent financed by Government;

(b) if so, the reasons therefor; and

(c) whether Government propose to revise the policy and treat all employees of Government and its autonomous bodies or Council at par for all purposes?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Under the existing rules, a Government servant transferred from one Government Department to another, on his own application or otherwise, continues to be in Government service and, as such, all services rendered by

him under Government would count for pension and other benefits admissible under the rules. On the other hand, a Government servant transferred permanently to an autonomous body or Council ceases to be in Government service with effect from the date of his permanent transfer and, as such, Government ceases to have any liability for his pensionable service. It has, however, been decided that in cases where such transfer is in the public interest, an amount equal to what Government would have contributed, had the officer been on Contributory Provident Fund terms under Government, together with simple interest thereon at two per cent for the period of his pensionable service under Government may be credited to his Contributory Provident Fund Account with the autonomous body as an opening balance on the date of permanent absorption and Government's liability in respect of the officer's pensionable service under them treated as extinguished by this payment

(c) No such proposal is under consideration

12.21 hrs.

MOTION FOR ADJOURNMENT

ALLEGED FAILURE OF THE GOVERNMENT OF INDIA TO PROTECT THE INDIAN DIPLOMATIC PERSONNEL IN CHINA

Mr. Speaker: Yesterday we were discussing the Chinese question. An adjournment motion notice has been given. Shri Madhu Limaye has given notice of the motion. He might ask the leave of the House.

Shri Surendranath Dwivedy (Kendrapara): Let the motion be read out.

Mr. Speaker: The motion is:

"The failure of the Government to protect our diplomatic personnel in Communist China and sever

diplomatic relations with a regime which fails to observe even elementary decencies in its international relations and diplomatic behaviour."

श्री मधु सिन्धिये (मुंगेर) में काम रोको प्रस्ताव रखने के लिए सदन की अनुमति चाहता हूँ।

Mr. Speaker: Nobody is objecting to leave being granted. Leave is granted.

Now, the Finance Minister is replying to the General Budget debate at 3 P.M.; so, after his reply we shall take up this. It may be round about 4 o'clock; it will be taken up immediately after the Finance Minister's reply.

12.22 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, FOR THE YEAR 1965-66.

The Minister of Education (Dr. Triguna Sen): Sir, I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1965-66. [Placed in Library. See No. LT-611/67].

ANNUAL REPORT OF THE EMPLOYEES' STATE INSURANCE CORPORATION FOR THE YEAR 1965-66 AND NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT, 1948.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, on behalf of Shri Lalit Narayan Mishra, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-610/67].

(2) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (i) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 743 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-612/67].
- (ii) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 744 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-613/67].
- (iii) The Neyveli Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 745 in Gazette of India dated the 20th May, 1967. [Placed in Library. See No. LT-614/67].
- (iv) The Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 777 in Gazette of India dated 27th May, 1967. [Placed in Library. See No. LT-615/67].

SIXTEENTH REPORT OF THE UNION PUBLIC SERVICE COMMISSION AND ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES, 1967.

Shri Vidya Charan Shukla: Sir, beg to lay on the Table—

- (1) A copy each of the following papers under article 323 (1) of the Constitution:—
 - (i) Sixteenth Report of the Union Public Service Commission for the period 1st April, 1965, to 31st March,